

**राजस्थान के सीर्वांगनगर जिले
में शरणार्थी**

1049 श्री ए० ना० शास्त्राल : क्या
श्रम तथा पुनर्वास मन्त्री यह बताने
की कृपा करेंगे कि :

(क) क्या यह सच है कि राजस्थान के
सीर्वांगनगर जिले में जिन शरणार्थियों को मुझ-
बजे के बिना किस्तों के बाघार पर मकान दिये
गये थे उन्हें कुछ किस्तों का भुगतान समय पर
न करने के कारण उन के मकानों की नीलामी
किये जाने के नोटिस दिये गये हैं; और

(ख) क्या भ्रमाल के कारण उन की
खराब आर्थिक स्थिति को ध्यान में रखते हुए
किस्तों के भुगतान की अवधि को बढ़ा कर उन्हें
एक बार फिर विस्थापित होने से बचाया
जायेगा ?

अन, रोजगार तथा पुनर्वास मंत्रालय में
राज्य मंत्री (श्री ल० ना० मिश्र) : (क) 1964
वर्ष के बाद ऐसे कोई नोटिस जारी नहीं
किये गये हैं ।

(ख) प्रश्न नहीं उठता ।

Desertions from Dandakaranya

1050. Shri Samar Guha: Will the
Minister of Labour and Rehabilitation
be pleased to state:

(a) whether Government are aware
that more than 500 refugees have left
the Dandakaranya and other camps
and gone back to West Bengal during
March and April, 1967;

(b) whether it is a fact that these
refugees have been compelled to
leave these camps, as it was impos-
sible for them to get themselves pro-
perly and economically rehabilitated;
and

(c) if so, whether Government pro-
pose to find suitable alternative ways
of rehabilitation for these refugees
at an early date?

The Minister of State in the Minis-
try of Labour Employment and Reha-
bilitation (Shri L. N. Mishra): (a)
Yes, Sir. According to reports received,
171 families had gone back to West
Bengal from various camps and reha-
bilitation settlements outside West
Bengal.

(b) It is not correct that reha-
bilitation measures taken for their bene-
fit were not adequate.

(c) Does not arise.

Civil Defence Legislation

1051. Shri K. Haldar: Will the
Minister of Home Affairs be pleased
to state:

(a) whether a new Civil Defence
legislation is proposed to be introduc-
ed in Parliament to replace the
Defence of India Act;

(b) whether the State Chief Minis-
ters have supported this measures;
and

(c) if so, the reasons therefor?

The Deputy Minister in the Minis-
try of Home Affairs (Shri K. S.
Ramaswamy): (a) Yes, Sir.

(b) The State Governments who
were consulted have generally sup-
ported the measure.

(c) To provide legal cover to the
continuance of the various Civil De-
fence measures after the lifting of
Emergency.

भारत में विदेशी ईसाई धर्म-प्रचारक

1052 श्री हरबदाल देवगुन :

श्री राजगोपाल जालवाल :

श्री धीम प्रकाश त्यागी :

क्या गृह-कार्य मन्त्री यह बताने की कृपा
करें कि :

(क) क्या सरकार को ज्ञात है कि धर्म-
प्रचारकों को अमरीका के केन्द्रीय गुप्तचर

विभाग (सेण्ट्रल इंस्टीट्यूट एजेंसी) से भी सहायता मिलती है; और

(ख) यदि हां, तो इसे रोकने के लिये सरकार द्वारा क्या कार्यवाही की जा रही है ?

सुह-कार्य संसदलय में राब्य-मंत्री (श्री बिद्या चरण शुक्ल) : (क) सरकार के पास ऐसी कोई सूचना नहीं है।

(ख) प्रश्न ही नहीं उठता।

Unemployment in Industrial Sector

1053. Shrimati Sharda Mukerjee:
Shri Rameshwar Rao:

Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether it is a fact that there is a large-scale unemployment in the industrial sector;

(b) if so, the break-up thereof in prominent cities of India; and

(c) the action taken by Government in the matter?

The Minister of Labour and Rehabilitation (Shri Hathi): (a) Information is not available.

(b) and (c). Do not arise.

Popularisation of National Discipline Scheme

1054. Shri Ramachandra Ulaka:
Shri Dhuleshwar Meena:
Shri Heerji Bhal:
Shri K. Pradhani:

Will the Minister of Education be pleased to state:

(a) the progress made in the popularisation of the National Discipline Scheme during 1966-67; and

(b) the number of new schools and institutions which have started this scheme during the same period?

The Minister of State in the Ministry of Education (Shri Bhagwat Jha Asad): (a) and (b). The National Discipline Scheme has been merged in the National Fitness Corps Programme from 1965-66. During the year 1966-67, 5969 additional schools/institutions covering about 14,80,000 students have been brought under the National Fitness Corps Programme.

Cultural Festival in Utkal University

1055. Shri Ramachandra Ulaka:
Shri Dhuleshwar Meena:
Shri Heerji Bhal: .
Shri K. Pradhani:

Will the Minister of Education be pleased to state:

(a) whether any Central Grants were given to the Utkal University for organising cultural festivals during 1966-67; and

(b) if so, the details thereof?

The Minister of Education (Dr. Triguna Sen): (a) No, Sir.

(b) Does not arise.

One Man Commission on Boundary Dispute

1056. Shri M. N. Naghnoor: Will the Minister of Home Affairs be pleased to state:

(a) whether the One Man Commission on Boundary Dispute between Mysore-Maharashtra and Kerala asked for clarification from the Central Government regarding the inclusion of Sholapur, Akkalkot and Kasargod in the terms of reference; and

(b) if so, whether any clarification has been given to the Commission?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) and (b). In April, 1967, the Commission sought